

THE OIL AND NATURAL GAS COMMISSION
(AMENDMENT) ACT, 1977

No. 23 OF 1977

[30th July, 1977.]

An Act further to amend the Oil and Natural Gas Commission Act, 1959.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Oil and Natural Gas Commission (Amendment) Act, 1977.

Amend-
ment of
section 14.

2. In section 14 of the Oil and Natural Gas Commission Act, 1959 43 of 1959.
(hereinafter referred to as the principal Act), sub-section (3) shall be omitted.

Amend-
ment of
section 15.

3. In section 15 of the principal Act, for the proviso, the following proviso shall be substituted, namely:—

“Provided that before exercising its powers in respect of the following matters, it shall obtain the previous approval of the Central Government, namely:—

(a) the creation of any post, the salary or honorarium of which would either be more than such amount as may be prescribed, or where no such amount has been prescribed, more than rupees two thousand seven hundred and fifty or be on a scale the maximum of which exceeds such amount as may be prescribed or where no such amount has been prescribed, exceeds rupees two thousand seven hundred and fifty, and the appointment of any person to any such post;

(b) the implementation of any scheme or proposal which will involve a capital expenditure exceeding such amount as may be prescribed, or where no such amount has been prescribed, exceeding fifty lakhs of rupees;

(c) the disposal of any property, right or privilege the original or book value of which exceeds such amount as may be prescribed, or where no such amount has been prescribed, exceeds ten lakhs of rupees.”.

5 of 1970.

4. In section 19 of the principal Act, in sub-section (3), for the words “or where there is neither an office of that Bank, nor an agent of that Bank”, the words, brackets and figures “or in a corresponding new bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 or in such other bank as may be prescribed, or” shall be substituted.

Amend-
ment of
section 19.

5. After section 30 of the principal Act, the following section shall be inserted, namely:—

Insertion
of new
section
30A.

“30A. The Commission shall be bound by such directions, including directions regarding reservation of posts for the Scheduled Castes and the Scheduled Tribes, as the Central Government may, from time to time, for reasons to be recorded in writing, give to the Commission in respect of its affairs.”.

Commis-
sion to
comply
with
direc-
tions.

6. In section 31 of the principal Act,—

Amend-
ment of
section 31.

(a) in sub-section (2), after clause (g), the following clauses shall be inserted, namely:—

“(g1) the amount of salary, or honorarium, or the maximum of the scale of pay of any post, the creation of which requires the previous approval of the Central Government under section 15;

(g2) the amount of capital expenditure in respect of any scheme or proposal the implementation of which would require the previous approval of the Central Government under section 15, or the original or book value of any property, right or privilege the disposal of which would require such approval;

(g3) any bank in which the monies of the Commission may be deposited as provided in section 19;”;

(b) in sub-section (3), for the words “in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following”, the words “in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive sessions aforesaid” shall be substituted.